

ITEM NO.57

COURT NO.14

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.14700/2020

[Arising out of impugned final judgment and order dated 04-09-2020 in MB No. 14714/2020 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

GALLANTT ISPAT LIMITED

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 124951/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 124954/2020 - EXEMPTION FROM FILING O.T.

IA No. 124952/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 24-01-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) :Mr. Shekhar Prit Jha, AOR

Ms. Tamanna Swamy, Adv.

Mr. Anurag Bansal, Adv.

For Respondent(s) :Mr. Divyanshu Sahay, Adv.

Mr. Shashank Shekhar Singh, AOR

Mr. Abhinav Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As prayed for, list the matter after three weeks.

(CHANDRESH)

ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)

COURT MASTER (NSH)